

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF NORTH KERALA FOOTWEAR CONSORTIUM PRIVATE LIMITED

1	NAME OF CORPORATE PERSON	NORTH KERALA FOOTWEAR CONSORTIUM PRIVATE LIMITED
2	DATE OF INCORPORATION OF CORPORATE PERSON	23/11/2010
3	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED	RoC-Ernakulam, Ministry of Corporate Affairs
4	CORPORATE IDENTITY NUMBER OF CORPORATE PERSON	U19200KL2010PTC027072
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	N H 17, KOLATHARA P.O., KOZHIKODE KERALA 673655 INDIA
6	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	25 th March 2022
7	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Ms. MIDHUNA.K.C Door No. 23/1126 , (old no.18/21(16)), 2nd Floor, Fort Centre, Stadium Bye-pass Road, Stadium Bye-pass Jn. Palakkad-678 001 Cell +9995217298 Email: csmidhuna@gmail.com IP registration No. IBBI/IPA-002/IP-N00813/2019-20/12741
8	LAST DATE FOR SUBMISSION OF CLAIMS	24 th April 2022

Notice is hereby given that NORTH KERALA FOOTWEAR CONSORTIUM PRIVATE LIMITED has commenced Voluntary liquidation on 25th March 2022.

The stakeholders of NORTH KERALA FOOTWEAR CONSORTIUM PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before 24th April 2022 to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 28/03/2022.

Place: Palakkad.

Midhuna

MIDHUNA.K.C

Liquidator

IP Reg No. IBBI/IPA-002/IP-N00813/2019-20/12741